

(b) OMCs have reported that a meeting was held on 06.08.2008 at Marketing Head Quarter of Indian Oil Corporation Ltd., Mumbai under the Chairmanship of Additional Secretary, Department of Consumer Affairs, Government of India to discuss ways and means to prevent fraudulent practices in the digital dispensing pumps. Ministry of Consumer Affairs, Food and Public Distribution issued recommendations *vide* its letter dated 26.07.2012 for implementation to Controllers of Legal Metrology of all States/ Union Territories (UTs) on Dip Switch sealing.

Ministry of Consumer Affairs, Food and Public Distribution have further issued instructions dated 18.06.2013 to the Controller of Legal Metrology for strict compliance of the rules and penalty in the Legal Metrology Act to stop fraudulent practices at petrol/ diesel dispensers so that consumers get correct quantity.

Supply of subsidized LPG cylinders to affluent foreigners

2249. DR. CHANDAN MITRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether subsidized LPG cylinders are supplied to foreigners, diplomats and overseas students residing in the country;

(b) if so, the total number of such LPG consumers along with the reasons for supply of subsidized cylinders to such category of consumers; and

(c) the steps taken by Government to stop supply of subsidized LPG cylinders to affluent foreigners, diplomats, overseas students residing in the country?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) Government has decided that the foreign nationals/ Non Resident Indians (NRIs)/Persons of Indian Origin (PIOs)/Overseas Citizenship of India (OCIs) will be eligible only for a domestic non-subsidized LPG connection and all existing LPG connections issued to these categories may be converted into domestic non-subsidized category with effect from 30.12.2013.

Surprise inspection by OMCs at distributor's premises

2250. SHRI Y.S. CHOWDARY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil Marketing Companies (OMCs) undertake regular surprise inspection at distributors' premises, conduct refill audit and surprise checks at customers' premises, if so, the details thereof;